CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 505/TL/2026

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthpuram Transmission Limited.

Petitioner : Ananthpuram Transmission Limited (ATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 506/AT/2026

Subject : Petition filed under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to the transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW).

Petitioner : Ananthpuram Transmission Limited (ATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Palash Moolchandani, Advocate, ATL
Shri Akshayvat Kislay, CTUIL
Shri S. Vallinayagam, Advocate, TNPDCL
Ms. Bhavya Arora, Advocate, TNPDCL
Ms. Durga Vallinayagam, Advocate, TNPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has complied with the Commission's directions *vide* the previous Record of Proceedings and that CTUIL has also recommended granting a transmission licence by its letter dated 14.8.2026. Further, he submitted that despite notice, none of the Respondents has filed their replies yet. Accordingly, he requested the Commission to reserve the matters for orders.

2. The learned counsel for the Respondent, TNPDCL, entered appearance in the matters and sought two weeks' time to file a reply in the matters.

3. Considering the submissions made by the learned counsel, the Commission allowed the Respondent, TNPDCL, to file its reply within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Respondent, CTUIL, was also granted liberty to file its response to TNPDCL's reply, if required, within 4 days.

4. Subject to the above, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)